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## **LEFT OUT Muslim Presence Lowest on Permanent, Ad Hoc Commissions**

<https://clarionindia.net/left-out-muslim-presence-lowest-on-permanent-ad-hoc-commissions/?amp=1>

12 hours ago

Two Muslims headed the Election Commission of India

UPSC had one Muslim as chairperson and 10 as members

No Muslims as the Atomic Energy Commission chief or member

One Muslim in 21 National Human Rights Commission's members

Team Clarion

NEW DELHI — Be it finance, law, or information, Muslim representation on India's Permanent and Ad Hoc Commissions has remained the lowest with successive governments carrying out symbolic nominations from the largest minority community. These commissions are tasked with performing and bringing about reforms in several domains including administration, economy, education, judiciary, and social systems, according to a new book, Muslims in India 1947-2024 – Fake Narratives versus Ground Realities.

India has now 32 Permanent Commissions in place. Between 1977 and 2005, India had 14 Ad Hoc Commissions which included the Commission for Religious and Linguistic Minorities in 2004 and Mukherjee Commission set up in 2005 to investigate the death of Netaji Subhas Chandra Bose in 1945. Over 100 committees were also formed to look into specific issues and developments, of whom only two had been under Muslim officials.

Formed in 1926, the Union Public Service Commission (UPSC) continued its role after Independence by conducting examinations for appointment to the Civil Services and others and direct recruitment by selection through interviews. Since Independence, it has seen 16 chairpersons which included one Muslim – JM Qureshi from September 1996 for a three-year term. Its 85 members since 1947 included 10 Muslims, the last from 2002 to 2005. It has by end-2024 over 111 officials including five Muslims. Presently, the seven-member UPSC has no Muslim representation.

Set up in April 1945, the Central Water Commission (CWC) formed to efficiently deal with water resources development and address climate change, had seen 54 chairpersons of whom four were Muslims – M Hayat in 1958, Z Hasan (twice in 1998 and 2000), and S Masood Hussain, from 2017 to 2019. Its current four members have no Muslim. Also, no Muslim is among its 30 senior management staff.

The first commission to emerge after Independence was the Pay Commission. The Union government establishes a Pay Commission every 10 years to revise employee pay

scales, and its recommendations are usually adopted by all states after some modifications. The Pay Commission has seen eight persons as its head, of whom none were Muslims.

The Indian Atomic Energy Commission came up in August 1948, replacing the Indian Atomic Energy Commission that was created a month earlier under the Department of Scientific Research, to plan and implement measures on sound technical and economic principles and free from all non-essential restrictions or needlessly elastic rules in the atomic energy domain. The Indian Atomic Energy Commission was replaced by the Atomic Energy Commission of India (AECI) in March 1954.

Between 1948 and 2023 onwards, AECI had seen 13 chairpersons with no Muslim among them during the 76-year-long period. The same case prevails with nine Secretaries at the Department of Atomic Energy (DAE). No Muslim is now among the 13 AECI members appointed for each calendar year. The DAE has 65 top officials including three Muslims. After Independence, the Linguistic Provinces Commission (LPC) was set up in June 1948 to evaluate the feasibility of creating new provinces based on language and reorganising the dominion based on financial efficiency, demographic contiguity, and ease of management. The LPC had three members headed by a retired judge of the Allahabad High Court. No Muslim sat on this high-powered panel. Its report, released in December 1948, rejected the idea of organising provinces solely on linguistic grounds while recommending reorganising the provinces of Madras, Bombay, Berar, and the Central Provinces on “geographical contiguity, financial self-sufficiency, and ease of administration”.

Soon came another three-member committee headed by Pandit Jawaharlal Nehru which also concluded that it was not feasible to reorganise the country on linguistic lines. In December 1953, Prime Minister Jawaharlal Nehru formed the States Reorganisation Commission (SRC) headed by Justice Sir Syed Fazal Ali, KM Panikkar, a diplomat, and parliamentarian HN Kunzru, as its members. Two years later, it recommended reorganising 27 states of various categories into 16 states and three Union Territories. The States Reorganisation Act of 1956 created Andhra Pradesh, Bombay, Kerala, Madhya Pradesh, Madras, Mysore, Punjab, and Rajasthan. The Bombay Reorganisation Act came up in 1960, the Punjab Reorganisation Act six years later, and the State of Himachal Pradesh Reorganisation Act in 1970.

The Election Commission of India came up in January 1950, a year before India went in for its first general elections to conduct elections to the offices of the President and Vice-President of India, Parliament, State Legislative Assemblies, and Legislative Councils. The permanent Constitutional body had only a Chief Election Commissioner (CEC) but currently consists of the CEC and two Election Commissioners (ECs). For the first time, two additional commissioners were appointed in October 1989 and their tenures ended in January 1990. Later, in October 1993, two additional election commissioners were appointed. Its decision-making power is through a majority vote. Two of the 24 CECs have been Muslims – Dr SY Quraishi from July 2010 to June 2012, and Dr Nasim Zaidi,

from April 2015 to July 2017. No Muslim figured in the list of six election commissioners since 1989.

Also, in 1950 came the Planning Commission to formulate India's Five-Year Plans, among other functions. Through its 12th successive five-year-plans, it brought about a massive socio-economic transformation that placed the country as the world's 10th largest economy by its end. In January 2015, the BJP-led NDA government replaced the Planning Commission with a newly created NITI Aayog to serve as the apex public policy think-tank of the Union government. In July 2024, the Aayog got four full-time members, and 15 ex-officio members. After the new body was formed, not a single Muslim had been on its board. Among its 275 officials, there are 16 Muslims. The Finance Commission arrived in November 1951. Its members included no Muslims. The panel was asked to make recommendations on the sharing revenues of the Income Tax and Excise Duties, among others. To date, 16 Finance Commissions have been in place of which one had been headed by a Muslim – Ali Mohammed Khusro between 2000 to 2005 as its 11th chief.

There had been no Muslim among its 25 Deputy Chairpersons. Four Muslims had been among its 114 members till 2023 including Dr Abid Hussain, who later became the Indian Ambassador to the US. In January 2024, the 16th Finance Commission replaced the Planning Commission after Narendra Modi became prime minister in 2014. In 1953, the University Grants Commission (UGC) started to coordinate, determine, and maintain standards of university education, provide recognition to universities, and disburse funds to recognised universities and colleges. Its 19 chairpersons from its inception include a Muslim – Humayun Kabir for a year from 1955. Its 14 vice-chairpersons too had a Muslim – Prof Rais Ahmed who served for three years from 1982. There had been no Muslim among its 15 secretaries. There is not a single Muslim among its 51 officers.

The Law Commission of India began in 1955 for a three-year term. During colonial times, the first law commission was constituted in 1834 to investigate the constitution of courts and the nature of laws. This commission, with Lord Thomas Babington Macaulay and three others as members, drafted the Penal Code in 1837. Since the 1950s, 22 law commissions have been appointed, each with a three-year term and a definite term of reference.

In November 2022, the chairperson of the 23rd Law Commission was appointed along with five members whose tenures will end in August 2027. No Muslim has ever become the chief of the Law Commission, and no Muslim is among its 11 officials in New Delhi.

The Khadi and Village Industries Commission (KVIC) was formed in April 1957 to take over the work of the former All India Khadi and Village Industries Board. No Muslim has headed KVIC and there are no Muslims among the 26 top officials across the country.

The National Commission for Minorities (NCM) came up as the statutory body in May 1993 for the development of the recognised minorities in India. Of its eight chairpersons, three were Muslims including Justice Sardar Ali Khan, a former judge of Andhra Pradesh

High Court. Among its seven senior officials are two Muslims. One Muslim is among four members.

The Central Vigilance Commission (CVC) came up in 1964 to promote integrity, transparency, and accountability in public administration, as suggested by the Santhanam Committee on Prevention of Corruption. In 2003, the government accorded it the status of an autonomous body, free of control from any executive authority, charged with monitoring all vigilance activity under the Union government, advising various authorities in Union government organisations in planning, executing, reviewing, and reforming their vigilance work. It has seen a total of 20 chiefs, the tenure of the last ends in January 2027. No Muslim figures on this list. Among its current 98 officials, there are only two Muslims.

The Oil and Natural Gas Commission has seen 21 chairpersons of whom one was a Muslim – A Zaman in 1965 for a year. In 1965, the Agricultural Prices Commission came up to stabilise agricultural prices and ensure meaningful real income levels for farmers, and essential agricultural commodities at reasonable prices. The system of Minimum Support Price (MSP) was first introduced for wheat in 1966-67 and later expanded to include other essential food crops. Renamed Commission for Agricultural Costs and Prices (CAPC) it recommends MSPs of 23 commodities – seven cereals, seven oilseeds, and four commercial crops. Each year, the commission estimates the cost of production for various crops, using three definitions.

The Administrative Reforms Commission (ARC) which recommends reviewing the public administration system was established in January 1966. It has seen 10 chairpersons which included no Muslims. In 1985 it began working as the Commission for Agricultural Costs and Prices (CACP) under the Ministry of Agriculture and Farmers Welfare. Its current three members including the chief have no Muslim representation. Its non-official members are representatives of the farming community and usually have an active association with the farming community. No Muslim had either been its chairperson or a member since its formation. The post of four members remained vacant till 2024-end. Its 45 senior officials include two Muslims including Abdul Aleem, Economic Officer.

The Staff Selection Commission (SSC) came into existence in 1976 for the smooth conduct of examinations in different parts of the country through seven regional offices and it had seen 22 chairpersons including two Muslims – Saiyid Hamid who served as its first chief from 1976 to 1980, and IMG Khan, from 2005 to 2006. There are two Muslims among its 69 senior officials.

Constituted in 1988, the National Consumer Disputes Redressal Commission is headed by a sitting or a retired judge of the Supreme Court or a sitting or retired chief justice of a high court. It is presently headed by a former chief justice of Patna high court and has 10 members of whom none is a Muslim. Its nine chairpersons included no Muslim. Thirty-nine of its members included a Muslim – Rais Ahmed, from 1988 to 1990.

India set up a Telecom Commission in April 1989 to deal with the various aspects of telecommunications including policy formulation, licensing, wireless spectrum

management, administrative monitoring of PSUs, research and development, standardisation, and validation of equipment. In October 2018, the government renamed it the Digital Communications Commission. The name change has been brought in line with the objectives of the National Digital Communications Policy to project telecommunications as a business-enabling segment that permeates across various sectors.

The commission consisted of a chairman, four full-time members, who are ex-officio secretaries to the Union government in the Department of Telecom (DoT), and four part-time members who are secretaries to the Union government in the concerned departments. In August 2023, the Digital Communication Commission was disbanded and ceded the budget decisions to the Department of Expenditure. During its run, the body had no Muslims among its members or in the senior management.

The National Commission for Women came into being in 1992 to protect and promote the interests of women and to assess the country's constitutional safeguards for the fairer sex. None of its nine chairpersons had been a Muslim. Of its 124 officials are five Muslims, a personal secretary in the Deputy Secretary's office. Among its 42 members till now were five Muslims. In 1993 came the National Commission for Backward Classes (BCs), a constitutional body tasked with considering the inclusions and exclusions from the lists of castes notified as backward for job reservations, and to advise the Union on such matters.

The commission was reconstituted seven times up to 2016. It has seen a total of 50 chairpersons and members since its inception. Most of its chairperson had been BP Mandal who headed the Socially and Educationally Backward Classes Commission (SEBC) in January 1979 during the Morarji Desai regime. Two Muslims – Abdul Ali Azizi and Dr Shakeel Uz Zaman Ansari – had been its members each for two terms, from 2007 to 2010, and from 2011 to 2014, and again from 2014 to 2017. No Muslim is among 18 officials of the commission now. As of 2024-end, the post of four members is vacant.

The National Human Rights Commission of India (NHRC) came up as a statutory body in October 1993 for the protection and promotion of human rights “relating to life, liberty, equality and dignity of the individual guaranteed by the Constitution of India or embodied in the International Covenants and enforceable by courts in India”. By June 2021, it had 32 chairpersons and members till the end of 2024, of whom only one was a Muslim – Justice Fathima Beevi, a member from November 1993 to January 1997. No Muslim had been among its 17 Secretary-Generals. Among its 17 officials are two Muslims.

The National Commission to Review the Working of the Constitution (NCRWC) was set up in February 2000 to examine how best the Constitution can respond to the changing needs for an efficient, smooth, and effective system of governance and socio-economic development of modern India within the framework of Parliamentary democracy. Its tenure was extended from time to time up to March 2002 when it submitted its two-volume report. It was chaired by the retired chief justice of India Justice Venkatachaliah, and its

10 other members included a Muslim – Abid Hussain, former ambassador of India to the US. Interestingly, none of its recommendations have been accepted by governments to date.

In the second year of the 21st century came the National Commission on Cattle (NCC) to suggest ways of improving the condition of cattle across the country. In December 2001, the Parliament was informed that it was set up to review the relevant laws of the land that relate to the protection, preservation, development, and well-being of cows and their progeny and suggest measures for their effective implementation; to study the existing provisions for the maintenance of organisations working for protection and development of cattle, and to study the contribution of cattle towards the economy and to suggest ways and means for maximum utilisation of cattle products.

In August 2002, the commission recommended to the NDA government headed by Atal Bihari Vajpayee that the Union government should by law prohibit the slaughter of cows and their progeny, besides regulating and controlling their transport from one state to another for slaughter. It recommended making cows the national animal. It also recommended the constitution of a permanent National Cattle Development Commission with a fund of Rs100 crore per year for the preservation and development of cattle in the country. To date, none of its 35 chairpersons and members have been Muslims.

The Competition Commission of India, set up in October 2003 and fully functional from May 2009, consists of a chairperson and not less than two and not more than six other members to be appointed by the Union Government. It must eliminate practices having adverse effects on competition, promote and sustain competition, protect the interests of consumers, and ensure freedom of trade in the country's markets. It is also required to give opinion on competition issues on a reference received from a statutory authority established under any law and to undertake competition advocacy, create public awareness, and impart training on competition issues.

From 2010 till date, the commission has seen 42 chairpersons and members. Among its 109 officials are three Muslims including a Deputy Director-General. The National Commission for Scheduled Tribes (NCST) was set up as a constitutional body in 2004, and it had seven chairpersons. There is no Muslim among its 13 senior officials as of 2024. Also, in 2004 the National Commission for Scheduled Castes (NCSC) was set up. None of its six chairpersons had been Muslim or its 32 members. Also, no Muslim is among its 16 CPIOs or 46 officials at its New Delhi secretariat.

The National Commission for Enterprises in the Unorganised Sector (NCEUS) also came up in 2004 to address the issues faced by enterprises in the unorganised sector which consists of all unincorporated private enterprises owned by individuals or households engaged in the sale or production of goods and services operated on a proprietary or partnership basis and with less than 10 workers in total. It has two dozen experts as chairpersons and members over the past two decades. Operating since 2005, the National Commission for Minority Educational Institutions presently has a member, a

Muslim who was previously the Chairman of the Jharkhand State Minorities Commission, and Vice Chairman of the National Council for Promotion of Urdu Language.

The Sachar Committee, a seven-member high-level panel, was established in March 2005 headed by former Chief Justice of Delhi High Court Rajinder Sachar to study the social, economic, and educational condition of Muslims in India. The committee submitted its 403-page report in 2006 offering suggestions and solutions for the inclusive development of the Muslims in India. In 2004, the Indian National Congress returned to power after having been in Opposition for eight years, an unprecedented length of time for a party that had ruled the country for 44 out of 57 years between 1947 and 2004. The report offered insights into the Muslim community's social, economic, and educational conditions. The committee was composed of seven members which included four Muslims – Sayyid Hamid, MA Basith, Akhtar Majeed, and Abu Saleh Shariff.

The National Statistical Commission (NSC) was set up in July 2006 to reduce the problems faced by statistical agencies in the country regarding the collection of data and to ensure the collection of unbiased data to restore public trust in the figures released by the Union government. It emerged following the merger of the Central Statistical Organisation (CSO) and the National Sample Survey Organisation (NSSO). It was established based on the recommendations of the Rangarajan Commission which reviewed the Indian Statistical System in 2001. The NSC needs five members, including a chairperson, to function. It has seen five chairpersons and 19 members between 2006 and 2022, of whom none were Muslim.

Also, in 2005 came the National Commission for Protection of Child Rights (NCPCR) which defined a child as someone up to the age of 18 years. There is no Muslim among its four chairpersons or present three members. Its 12 officials include a Muslim woman, Senior Technical Expert for Child Health, Care, and Welfare. In January 2009, the Indian Pharmacopoeia Commission (IPC) came into existence to deal with matters relating to the timely publication of the Indian Pharmacopoeia, the official book of standards for drugs, specifying the standards of identity, purity and strength of the drugs imported, manufactured for sale, stocked or exhibited for sale or distributed. Its chairperson is the Secretary of the Ministry of Health and Family Welfare, and the Secretary-cum-Scientific Director is the Chief Scientific and Executive Officer of the Commission. Its governing body for the FY 2024-25 has 33 members with no Muslim.

The scientific body of the Indian Pharmacopoeia Commission has 21 members including one Muslim. The 155 members of the Expert Groups include one Muslim in Allergen group while the Anti-Retroviral has one Muslim. Its 54 employees include one Muslim, a scientific assistant. The 80 contractual scientific staff have no Muslims. The National Commission for Indian System of Medicine (NCISM) came into force in June 2021 under which the government constituted four autonomous boards. Its 18 present members including chairpersons include three Muslim officials. Its 15 officials include one Muslim.

The National Medical Commission (NMC) was constituted in September 2020, after the Medical Council of India stood dissolved, to improve access to quality and affordable medical education, ensure the availability of adequate and high-quality medical professionals, promote equitable and universal healthcare that encourages community health perspective and makes services of medical professionals accessible to all the citizens; and encourage medical professionals to adopt latest medical research in their work and to contribute to research.

Its 33 members include no Muslim. Under it operates four autonomous boards with 21 members. It includes one Muslim under the Post-Graduate Medical Education Board. In 2021, came the Commission for Air Quality Management in the National Capital Region and Adjoining Areas, for better coordination, research, identification, and resolution of problems surrounding the air quality index, and to issue directions and entertain complaints to protect and improve the quality of air. Its 11 members and 11 officials have no Muslim representation till the end of 2024.



Jharkhand State News

**NHRC, India's 4-week in-person Winter Internship – 2024 concludes**

<https://jharkhandstatenews.com/article/top-stories/8929/nhrc-india-s-4-week-in-person-winter-internship-2024-concludes/>

11 January 2025

As many as 61 post-graduate level students from different academic disciplines of various universities and colleges from 18 states and two Union Territories attended NHRC and took part in this event.

India Chairperson, Justice Shri V. Ramasubramanian said, the youth of today must make the best and constructive use of the tremendous access to information.

He urged them to inculcate human values in life without which they can't respect others' human rights. He underscored the richness of the centuries-old Indian ethos and culture of respecting and practicing human rights.

NHRC, India Secretary General, Shri Bharat Lal urged the interns to make use of the knowledge to expand human rights outreach.

Devdiscourse

### **National Outcry: NCW Demands Justice in Kerala Sexual Abuse Scandal**

The National Commission for Women (NCW) has called for swift justice following reports of a teenage girl's sexual abuse by 64 individuals in Kerala's Pathanamthitta district. The NCW insists on prompt arrests and a detailed investigation, with 14 suspects already detained. The NHRC has also intervened.

<https://www.devdiscourse.com/article/headlines/3221782-supreme-court-validates-high-courts-decision-on-yunus-case>

Updated: 11-01-2025 23:42 IST | Created: 11-01-2025 23:42 IST

The National Commission for Women (NCW) has voiced serious alarm regarding distressing reports of sexual abuse involving a teenage girl allegedly victimized by 64 individuals over a span of four years in Pathanamthitta district, Kerala. The NCW is pushing for an expeditious and fair investigation while advocating for the immediate arrest of all implicated parties.

On its social media platform, the NCW, guided by Chairperson Vijaya Rahatkar, expressed strong condemnation of the crime, urging authorities to adopt swift action. Despite arrests already made, the Commission emphasized the necessity of continued efforts to apprehend all involved and to provide essential medical and psychological support to the victim.

A comprehensive report on actions taken is demanded within three days as the investigation unfolds, with 14 arrests already made across five registered cases. Local police have already initiated investigations, aligning with efforts spearheaded by Pathanamthitta Deputy Superintendent of Police PS Nandakumar. Meanwhile, the National Human Rights Commission has urged the state government to act decisively, highlighting the case's gravity and the minor girl's courage in speaking out.

(With inputs from agencies.)

The News Mill

## **NCW takes cognizance of Kerala sexual abuse case**

<https://thenewsmill.com/2025/01/ncw-takes-cognizance-of-kerala-sexual-abuse-case/>

Published on: Jan 11, 2025

The National Commission for Women (NCW) has expressed grave concern over reports of sexual abuse involving a teenage girl by 64 individuals over four years in Kerala's Pathanamthitta district and issued directions for a fair and timely investigation into the matter.

The NCW has also instructed authorities to ensure the prompt arrest of all accused and provide the victim with the required support. Taking to its social media handle on X, NCW posted, "On the directions of Chairperson Vijaya Rahatkar, the National Commission for Women has taken serious note of reports of a teenage girl alleging sexual abuse by 64 individuals over four years in Kerala's Pathanamthitta district."

"While few accused have been arrested, the Commission strongly condemns this heinous crime and has directed authorities to ensure the immediate arrest of all accused, a fair and time-bound investigation, and necessary support for the victim, including medical and psychological care," said the Commission.

The NCW also said that a detailed action taken report has been sought within 3 days. Meanwhile, 14 people have been arrested in 5 cases registered so far in connection with the alleged sexual abuse of a now 18-year-old girl in Kerala's Pathanamthitta district. The Ilavumthitta police, which had registered two cases, had arrested 5 youths yesterday. Then today, the Pathanamthitta police registered 3 cases and immediately took 9 of the total 14 accused into custody.

Subin (24), VK Vineeth (30), K Anandu (21), S Sandeep (30), and Sreeni alias S Sudhi (24) are the accused in a case registered at the Ilavumthitta station. Achu Anand (21) is the accused in another POCSO case registered here. The fifth accused in the first case, Sudhi, is currently in jail in another POCSO case registered by the Pathanamthitta police earlier.

The investigation into this case, which has been filed under sections of the Prevention of Atrocities against Scheduled Castes Act, is being conducted by Pathanamthitta Deputy Superintendent of Police PS Nandakumar. The case was registered on the report of the Pathanamthitta Child Welfare Committee (CWC).

Earlier in the day, the National Human Rights Commission (NHRC) also took cognizance of the sexual abuse case in Kerala and said that it has written to the state government for action in this matter.

“Everyone should stand with the minor girl who has courageously raised her voice against the incidents of rape that happened to her for 5 years. It is very important that we all become her strength. We should appreciate her for showing courage.

64 people raped her continuously for 5 years. It means that the system has collapsed. We are writing to the state government for action in this matter as per the complaint,” NHRC member Priyank Kanoongo said.

LatestLY

## India News | NCW Takes Cognizance of Kerala Sexual Abuse Case

Get latest articles and stories on India at LatestLY. The NCW has also instructed authorities to ensure the prompt arrest of all accused and provide the victim with the required support.

<https://www.latestly.com/agency-news/india-news-ncw-takes-cognizance-of-kerala-sexual-abuse-case-6558039.html>

Jan 11, 2025 11:44 PM IST

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(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

Rising Kashmir

## **Srinagar first J&K district to implement 'SMILE Scheme' for marginalized communities**

<https://risingkashmir.com/srinagar-first-jk-district-to-implement-smile-scheme-for-marginalized-communities/>

Last updated: January 12, 2025 2:04 am

4 Min Read

Srinagar, Jan 11: In a significant step towards social welfare and rehabilitation, Srinagar has become the first district in Jammu and Kashmir to implement the SMILE (Support for Marginalized Individuals for Livelihood and Enterprise) scheme under GOMODAF India. The initiative aims to provide comprehensive rehabilitation to individuals engaged in begging and transgender communities. Deputy Commissioner (DC) Srinagar, Dr. Bilal Mohiuddin, inaugurated a full-fledged rehabilitation home for marginalized individuals, marking a major shift in the district's approach to social welfare. "This is the first time in J&K that this scheme is being implemented, and Srinagar is leading the way. It is a comprehensive scheme where we are actively involved in addressing the issue of begging," Dr. Bilal told Rising Kashmir. The newly established rehabilitation home has an initial capacity of 50 people, with plans for future expansion. "Some people here complain about the lack of space in their homes. Now we have a proper rehabilitation center for them," he added. Dr. Bilal highlighted that earlier, the J&K Provincial Beggery Act of 1960 criminalized begging, but a 196-page High Court judgment later struck down the law, emphasizing the role of a welfare state. "We used to issue arrest orders for people involved in begging. However, the High Court later reinforced that the solution lies in rehabilitation, not criminalization," he explained. The SMILE scheme, launched by the Government of India, follows human rights guidelines set by the National Human Rights Commission (NHRC) and the Supreme Court. It has two components rehabilitation for transgender individuals and those engaged in begging. The initiative will be executed by the District Social Welfare Officer (DSW) in collaboration with NGO Inpallant Paryas. DC Srinagar outlined a comprehensive rehabilitation plan, stating, "This is not just a place to sit, but a full-fledged rehabilitation home. We will focus on skill empowerment, engaging individuals in trades like boutique work, tailoring, cutting, and bulb-making to integrate them into employment or enterprise." In addition, the initiative ensures that children previously involved in begging are now enrolled in schools. "We have also connected these children with schools. There is no better definition of a welfare state than the implementation of the SMILE scheme in Srinagar," he stated.

Expressing satisfaction with the initiative, Dr. Bilal highlighted that this milestone marks a new beginning for the marginalized community. "Many media persons used to point out that we were only arresting them. Now, we have an alternative rehabilitation. This is our job as a welfare state. We cannot criminalize a community for their circumstances. The court has also reinforced this stance," he remarked. With everything in place, the district administration will now begin rehabilitating individuals under the scheme. "This is an important milestone for Srinagar. From today, we will bring them here and rehabilitate them. This effort will yield significant benefits for the community," he concluded.



In samachar

## **NHRC द्वारा आयोजित 4-सप्ताह की शीतकालीन इंटरशिप-2024 संपन्न, 61 स्नातकोत्तर स्तर के विद्यार्थियों ने भाग लिया**

<https://insamachar.com/4-week-winter-internship-2024-organised-by-nhrc-concluded-61-postgraduate-level-students-participated/>

Posted on 11 जनवरी 2025

भारत के राष्ट्रीय मानवाधिकार आयोग (NHRC) द्वारा स्नातकोत्तर स्तर के विद्यार्थियों के लिए आयोजित 4-सप्ताह की शीतकालीन इंटरशिप-2024 आज संपन्न हुई। देश के विभिन्न विश्वविद्यालयों और कॉलेजों के विभिन्न शैक्षणिक विषयों की 80 प्रतिशत महिलाओं सहित कुल 61 विद्यार्थियों ने इस इंटरशिप को पूरा किया। इन विद्यार्थियों को 1,000 से अधिक आवेदकों में से चुना गया था। इनमें 18 राज्यों और दो केन्द्र-शासित प्रदेशों के विद्यार्थी शामिल थे।

भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष न्यायमूर्ति वी. रामसुब्रमण्यन ने आयोग के सदस्य न्यायमूर्ति (डॉ.) बी.आर. सारंगी और वरिष्ठ अधिकारियों की उपस्थिति में समापन सत्र को संबोधित करते हुए इंटरशिप के सफल समापन पर विद्यार्थियों को बधाई दी। उन्होंने कहा कि आज के युवाओं को सूचनाओं तक जबरदस्त पहुंच का सर्वोत्तम और बेहद रचनात्मक उपयोग करना चाहिए। उन्हें जीवन में मानवीय मूल्यों को अपनाना चाहिए, जिसके बिना वे दूसरों के मानवाधिकारों का सम्मान नहीं कर सकते।

उन्होंने मानवाधिकारों का सम्मान व पालन करने की सदियों पुरानी भारतीय परंपरा और संस्कृति की समृद्धि को रेखांकित किया, जो आजादी के तुरंत बाद भारत के संविधान में भी परिलक्षित हुआ, जो मनुष्यों के जन्म से ही उनके सभी अहस्तांतरणीय अधिकारों से मुक्ति दिलाता है। सभी को समान नागरिक और राजनीतिक अधिकार दिये गये; अस्पृश्यता समाप्त कर दी गई और महिलाओं सहित सभी को मतदान का अधिकार दिया गया।

न्यायमूर्ति रामसुब्रमण्यन ने कहा कि दुनिया के सबसे पुराने लोकतंत्र संयुक्त राज्य अमेरिका में भी मानवाधिकारों के विकास को संवैधानिक और कानूनी रूप से साकार करने में वर्षों का संघर्ष लगा। 1776 में ब्रिटिश शासन से आजादी के बाद 1865 में गुलामी को खत्म करने में 90 वर्ष लग गए, और उसके बाद 1956 में पृथक्करण कानून, जो अफ्रीकी-अमेरिकियों को श्वेत अमेरिकियों के बराबर सार्वजनिक सेवाओं का उपयोग करने की अनुमति नहीं देती थी, को असंवैधानिक घोषित करने में और 90 वर्ष लग गए। इस संदर्भ में, उन्होंने एक श्वेत व्यक्ति के लिए अपनी बस की सीट छोड़ने से इनकार करने वाली एक अश्वेत नागरिक अधिकार कार्यकर्ता रूसा पार्क्स का हवाला दिया। पार्क्स के इस कदम ने अमेरिकी नागरिक अधिकार आंदोलन को गति दे दी, जिसे मार्टिन लूथर किंग जूनियर द्वारा 381 दिनों तक नगरपालिका की बसों की सवारी का बहिष्कार करके आगे बढ़ाया। इसके परिणामस्वरूप अंततः अश्वेत और श्वेत अमेरिकी नागरिकों के बीच अंतर करने वाले पृथक्करण कानून का अंत हो गया।

ऑन-साइट फिजिकल इंटरशिप के महत्व पर प्रकाश डालते हुए, उन्होंने कहा कि ऐसे कार्यक्रमों से बेहतर कुछ नहीं है, जो ऑनलाइन कार्यक्रम के उलट खुशी, उदासी और मूल्य प्रणालियों को साझा करने की अनुमति देते हैं: जीवन कौशल किताबों द्वारा नहीं, बल्कि अंतर्व्यक्तिक संवाद द्वारा सीखे जाते हैं। उन्होंने

इस तथ्य की सराहना की कि प्रशिक्षुओं में 80 प्रतिशत महिलाएं शामिल थीं और कहा कि ऐतिहासिक रूप से, महिलाओं ने मानवाधिकार आंदोलन का नेतृत्व किया है।

इससे पहले, भारत के राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के महासचिव भरत लाल ने अपने संबोधन में विद्यार्थियों से सहानुभूति, संवेदनशीलता और जवाबदेही के मूल मूल्यों को आत्मसात करने और प्रकट करने का आग्रह किया। इस इंटर्नशिप ने विद्यार्थियों को विभिन्न प्रतिष्ठित वक्ताओं के माध्यम से मानवाधिकारों के विभिन्न पहलुओं से परिचित होने का मौका दिया। उन्होंने उनसे इंटर्नशिप के दौरान प्राप्त ज्ञान का उपयोग करने और अन्याय के खिलाफ आवाज उठाकर समाज को योगदान देने के उद्देश्य से मानवाधिकारों का विस्तार करने का आग्रह किया, जो सही मायने में एक 'गुरु दक्षिणा' होगी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के संयुक्त सचिव देवेन्द्र कुमार निम ने इंटर्नशिप की रिपोर्ट प्रस्तुत की। उन्होंने कहा कि एनएचआरसी के वरिष्ठ अधिकारियों, विशेषज्ञों और नागरिक समाज के प्रतिनिधियों के नेतृत्व में मानवाधिकारों के विभिन्न पहलुओं पर सत्रों के अलावा, प्रशिक्षुओं को दिल्ली में पुलिस स्टेशनों, तिहाड़ जेल, राष्ट्रीय उपभोक्ता विवाद निवारण आयोग, राष्ट्रीय बाल अधिकार संरक्षण आयोग और आशा किरण शेल्टर होम के दौरे पर ले जाया गया। इन गतिविधियों ने प्रशिक्षुओं को सरकारी संस्थानों के कामकाज, मानवाधिकार संरक्षण तंत्र और समाज के कमजोर वर्गों के अधिकारों की सुरक्षा से जुड़ी जमीनी हकीकत और जरूरतों के बारे में बहुमूल्य अंतर्दृष्टि प्रदान की। देवेन्द्र कुमार निम ने पुस्तक समीक्षा, समूह शोध परियोजना प्रस्तुति और भाषण प्रतियोगिता के विजेताओं की भी घोषणा की।

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## **Karnataka: अस्पताल ने आयुष्मान योजना में इलाज करने से किया इनकार, बुजुर्ग ने कर ली आत्महत्या**

बेंगलुरु में एक अस्पताल ने एक बुजुर्ग को आयुष्मान योजना के तहत 5 लाख रुपए के कवर देने से इनकार कर दिया जिसके बाद 72 वर्षीय बुजुर्ग ने आत्महत्या कर ली। वो कैंसर से पीड़ित थे। इस मामले पर संज्ञान लेते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गुरुवार को आयुष्मान भारत योजना से जुड़े एक मामले में केंद्र और कर्नाटक सरकार को नोटिस जारी किया है।

<https://www.jagran.com/news/national-bengaluru-hospital-refused-treatment-under-ayushman-scheme-elderly-man-committed-suicide-nhrc-issued-notice-23865020.html>

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### HighLights

योजना का लाभ न मिलना स्वास्थ्य के अधिकार का उल्लंघन: NHRC

आयुष्मान योजना के तहत लाभार्थियों को 5 लाख मुफ्त इलाज मिलता है।

डिजिटल डेस्क, नई दिल्ली। बेंगलुरु में राज्य सरकार के अस्पताल किदवई मेमोरियल इंस्टिट्यूट ऑफ ऑन्कोलॉजी ने 72 साल के बुजुर्ग को आयुष्मान योजना के तहत 5 लाख रुपए का कवर देने से मना कर दिया था। इसके बाद उन्होंने पिछले साल 25 दिसंबर को बुजुर्ग ने आत्महत्या कर ली थी।

आयोग ने नोटिस में क्या लिखा?

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गुरुवार को आयुष्मान भारत योजना से जुड़े एक मामले में केंद्र और कर्नाटक सरकार को नोटिस जारी किया है। आयोग ने नोटिस में सीनियर सिटीजन लाभार्थियों को योजना में आने वाली कुछ अन्य परेशानियों का भी जिक्र किया है। आयोग ने कहा कि अगर सीनियर सिटीजन को उनके बनाई गई योजना का लाभ नहीं मिल रहा है, तो यह स्वास्थ्य के अधिकार का उल्लंघन हो सकता है।

'अस्पताल ने मुफ्त इलाज करने से मना कर दिया'

एक समाचार पत्र को दी गई इंटरव्यू में पीड़ित परिवार के एक सदस्य ने बताया कि बुजुर्ग कैंसर से पीड़ित थे। जब उन्हें पता चला कि अस्पताल ने (AB PM-JAY) के तहत 5 लाख रुपये का कवर देने से मना कर दिया, जिसके लिए उन्होंने रजिस्ट्रेशन कराया था।

हमने AB PM-JAY सीनियर सिटीजन कार्ड बनवाया था। जिसके तहत उन्हें (पीड़ित को) सालाना 5 लाख रुपये का कवर दिया गया था, लेकिन किदवई मेमोरियल इंस्टिट्यूट ऑफ ऑन्कोलॉजी (KMIO) ने यह कहते हुए लाभ देने से इनकार कर दिया कि राज्य सरकार के आदेश अभी तक नहीं आए हैं। हालांकि अस्पताल ने हमें 50 प्रतिशत की छूट दी।

क्या है आयुष्मान भारत योजना

यह योजना भारत सरकार की एक जन आकर्षक योजना है, जिसके अंतर्गत पात्र लोगों को मुफ्त इलाज का लाभ दिया जाता है। मोदी सरकार ने साल 2018 में प्रधानमंत्री आयुष्मान भारत योजना शुरू की थी। गरीब और जरूरतमंद लोगों को 5 लाख रुपये तक के मुफ्त इलाज का बीमा देती है।

Agra Leaks

## **Agra News: Child rights activist complains about making a 13 year old girl a Sadhvi by donating her, demands action against the accused...#agranews**

<https://agraleaks.com/agra-news-child-rights-activist-complains-about-making-a-13-year-old-girl-a-sadhvi-by-donating-her-demands-action-against-the-accused-agranews/>

January 11, 2025 1 Mins read 21 Views

आगरालीक्स...आगरा में कारोबारी की 13 साल की बेटी को दान करके साध्वी बनाने के मामले की शिकायत. चाइल्ड राइट एक्टिविस्ट ने कहा—यह कृत्य मानव तस्करी जैसा. आरोपियों पर हो कार्रवाई, बच्ची की हो काउंसलिंग

आगरा में कुंडौल के नयामील निवासी पेठा कारोबारी संदीप सिंह की 13 साल की बेटी राखी को महाकुंभ के जूना अखाड़े में दान करने, उसे साध्वी बनाने के मामले की शिकायत बाल कल्याण समिति, बाल आयोग, महिला आयोग, राष्ट्रीय मानवाधिकार आयोग और इलाहाबाद हाईकोर्ट को पत्र लिखकर की गई है. चाइल्ड राइट एक्टिविस्ट नरेश पारस ने इस मामले को उठाते हुए आरोपियों के खिलाफ कार्रवाई और बच्ची की काउंसलिंग कराने की मांग की है.

चाइल्ड राइट एक्टिविस्ट ने ये की शिकायत

चाइल्ड राइट एक्टिविस्ट नरेश पारस ने शिकायती पत्र में लिखा है कि "आगरा के कुंडौल के नया मील निवासी संदीप धाकरे की 13 वर्षीय पुत्री राखी स्प्रिंग फील्ड इण्टर कॉलेज में कक्षा नौ की छात्रा थी. वह पढ़ने होशियार थी. वह पढ़ लिखकर आईएएस बनना चाहती थी लेकिन छात्रा के पिता ने उसकी पढ़ाई छुड़वाकर उसे जूना अखाड़े के साधुओं को दान में दे दिया. वह गेरूआ वस्त्र पहनकर साधु भेष में रह रही है. 19 जनवरी 2025 को छात्रा के परिजन उसका पिण्डदान करेंगे जबकि पिण्डदान मरणोपरांत किया जाता है. छात्रा कोई वस्तु नहीं है जिसे दान में दिया जा सके. यह कृत्य मानव तस्करी के दायरे में आता है. भारतीय न्याय संहिता 2023 की धारा 143 (आईपीसी की धारा 370) के तहत अपराध है. किशोर न्याय (देखरेख एवं संरक्षण) अधिनियम 2015 का उल्लंघन है.

पत्र में आगे लिखा कि किसी भी बच्चे का परित्याग किया जाता है तो उसे बाल कल्याण समिति के समक्ष प्रस्तुत होकर समर्पित किया जाता है. बाल कल्याण समिति बाल हित को सर्वोपरि मानते हुए बच्चे को सुरक्षित स्थान पर आश्रय दिलाती है. बच्चों को गोद देने के लिए भी भारत में अलग से प्रावधान हैं. गोद लेने के लिए नियमों का पालन करना होता है. फॉस्टर केयर में बच्चे की परवरिश करने के लिए कारा और किशोर न्याय अधिनियम की गाइडलाइन का पालन करना होता है. भारतीय संविधान के अनुच्छेद – 21क के तहत छह वर्ष से चौदह वर्ष तक की आयु के बच्चों के लिए अनिवार्य शिक्षा देने का प्रावधान है. शिक्षा का अधिकार मौलिक अधिकारों के अंतर्गत आता है. बालिका की पढ़ाई छुड़वाकर उसे मौलिक अधिकारों से वंचित किया है। जिस अखाड़े में बालिका को दान में दिया गया है वह संस्थान किशोर न्याय (देखरेख एवं संरक्षण) अधिनियम 2015 के अंतर्गत पंजीकृत भी नहीं है. वहां बालिका का भविष्य सुरक्षित नहीं है.

आसाराम का दिया उदाहरण

पत्र में उन्होंने लिखा है कि पूर्व में धार्मिक संस्थानों में बाल शोषण के मामले प्रकाश में आ चुके हैं. संत आसाराम इसका प्रमुख उदाहरण है, जो बाल यौन शोषण के मामले में पॉक्सो के तहत सजा काट रहे हैं. मीडिया में आई खबरों से प्रेरित होकर देश के अन्य लोग भी अपनी बेटियों को साधुओं को दान में दे सकते हैं. एक नई परंपरा शुरू होने की संभावना है, जिससे बड़ी संख्या में बच्चों के बाल अधिकारों उल्लंघन होगा। बच्चों के मौलिक अधिकारों का अतिक्रमण होगा।

यह की मांग

चाइल्ड राइट एक्टिविस्ट नरेश पारस ने मांग की है कि माता पिता द्वारा साधुओं को दान में दी गई किशोरी राखी को चाइल्ड लाइन तथा पुलिस के माध्यम से मुक्त कराकर उसकी काउंसलिंग कराई. उसे सुरक्षित स्थान पर आश्रय दिलाया जाए. उसकी पढ़ाई पुनः सुचारू कराई जाए. आरोपियों के विरुद्ध कार्यवाही की जाए, जिससे किसी अन्य बच्चों को दान में न दिया जा सके.

ये है पूरा मामला

आगरा के फतेहाबाद रोड के डौकी में रहने वाले संदीप सिंह पेठा कारोबारी हैं, परिवार में पत्नी रीमा और बड़ी बेटी 13 साल की राखी और छोटी बेटी निक्की हैं. राखी स्पिंग फील्ड इंटर कालेज में कक्षा नौ की छात्रा है. संदीप अपने परिवार के साथ 26 दिसंबर को प्रयागराज महाकुंभ के लिए गए हैं, उन्होंने वहां अपनी बेटी राखी को गंगा स्नान करने के बाद जूना अखाड़े के संत कौशल गिरि को दान कर दिया. संत कौशल गिरि ने मंत्रोच्चार के साथ राखी का प्रवेश कराया और गौरी नाम रखा है. 19 जनवरी को पिंडदान होना था, इसके बाद से गौरी अपने परिवार से अलग हो जाएगी.

सोशल मीडिया पर आलोचना के बाद लिया निर्णय

इधर, नाबालिग को साध्वी बनाने की सोशल मीडिया पर आलोचना शुरू हो गई. राखी जूना अखाड़ा में साध्वी की वेशभूषा में रह रही थी, कहा जा रहा था कि दीक्षा दिलाने के बाद महाकुंभ में धर्मध्वजा पर संस्कार कराया जाएगा, इसके बाद परंपरा के अनुसार , बालिका का जीते जी पिंडदान कराने की घोषिता की गई.

Azad Sipahi

## हजारीबाग जिला का मोस्ट वांटेड गैंगस्टर राहुल तुरी उर्फ आलोक पुलिस मुठभेड़ में ढेर

<https://azadsipahi.in/01/2025/hazaribagh-districts-most-wanted-gangster-rahul-turi-alias-alok-killed-in-police-encounter.html>

January 11, 2025 Updated: January 11, 2025

3 Mins Read

हजारीबाग व रामगढ़ पुलिस की संयुक्त अभियान में मिली कामयाबी

कुजू। हजारीबाग व रामगढ़ पुलिस की संयुक्त अभियान के तहत शनिवार की दोपहर करीब 12 बजे कुजू ओपी क्षेत्र के मुरपा स्थित आम बागान के पूर्वी क्षेत्र के जंगली इलाके में अपराधियों के साथ मुठभेड़ हो गई। जिसमें अपराधियों द्वारा अंधाधुंध फायरिंग के दौरान पुलिस द्वारा आत्मरक्षार्थ की गई फायरिंग में कुख्यात गैंगस्टर राहुल तुरी उर्फ आलोक तुरी मौके पर ढेर हो गया। जबकि उसका एक सहयोगी आकाश करमाली पुलिस के हथे चढ़ा। वहीं, इनका तीसरा साथी मौके से फरार होने में सफल रहा।

क्या कहा रामगढ़ एसपी अजय कुमार ने घटना की जानकारी देते हुए रामगढ़ एसपी अजय कुमार ने कहा कि राहुल तुरी उर्फ आलोक ने तीन दिन पूर्व उरीमारी के विस्थापित झामुमो नेता संतोष सिंह दिनदहाड़े हत्या कर खुलेआम इसकी जिम्मेदारी ली थी। वैसे भी इस पर 20 से 25 संगीन अपराधिक मामले दर्ज हैं। साथ ही, इसका उग्रवादी संगठन टीपीसी से जुड़े होने की सूचना है। इसको लेकर आलोक तुरी हजारीबाग व रामगढ़ पुलिस के रडार पर था। इसी दौरान शनिवार को पुलिस को सूचना मिली कि इनकी मौजूदगी कुजू क्षेत्र के आसपास है। जहां किसी बड़ी घटना को अंजाम देने की फिराक में है। इसको लेकर आनन फानन दोनो जिला के पुलिस कप्तान के निर्देश पर एक टीम गठित की गई। टीम द्वारा इनकी सघन घेराबंदी के दौरान उक्त स्थल पर इनका मुकाबला पुलिस टीम से हुआ। जहां दोनों ओर से हुई गोलीबारी के दौरान राहुल उर्फ आलोक तुरी मारा गया। उन्होंने युवाओं को अपराध छोड़ देने की बात कही, नहीं तो अंजाम भुगतने को तैयार रहे। मौके से पुलिस ने भारी मात्रा में मोबाइल फोन एवं हथियार बरामद किया गया है। जिसकी बारीक जांच पड़ताल चल रही है। घटनास्थल से पुलिस ने अपराधियों द्वारा छोड़ी गई एक बाइक भी बरामद किया है।

मेडिकल बोर्ड की उपस्थिति में राहुल तुरी का होगा पोस्टमार्टम

एसपी अजय कुमार ने बताया कि डीसी के निर्देश पर मजिस्ट्रेट की नियुक्ति की गई है। साथ ही, मेडिकल बोर्ड का गठन किया गया है। राहुल तुरी का शव का पोस्टमार्टम मेडिकल बोर्ड व मजिस्ट्रेट की निगरानी में कराया जाएगा। वहीं, राष्ट्रीय मानवाधिकार आयोग के दिशा निर्देश के अनुसार घटनाक्रम की वीडियोग्राफी कराई जा रही है।

घटनास्थल पर मौजूद पुलिस अधिकारी

हजारीबाग एसपी अरविंद सिंह, रामगढ़ एसडीपीओ परमेश्वर प्रसाद व चंदन वत्स, मांडू इंस्पेक्टर सुरेश लिंगा, चरही थाना प्रभारी गौतम कुमार, एसआई मुकेश कुमार सिंह, कुजू ओपी प्रभार प्रभारी संजय हेंब्रम, मांडू बीडीओ रितिक कुमार, सीओ विमल कुमार सिंह, घाटों थाना प्रभारी दीपक कुमार सहित भारी संख्या में दोनों जिला के सशस्त्र पुलिस बल मौजूद रहे।



The Followup

**बिरहोर की मौत मामले में हजारीबाग DC को समन, NTPC की भूमिका पर उठाय गंभीर सवाल**

<https://thefollowup.in/jharkhand/news/hazaribagh-dc-summoned-in-birhor-death-case-serious-questions-raised-on-ntpc-role-55447.html>

BY Zeb Akhtar Jan 11, 2025

रांची

हजारीबाग के केरेडारी प्रखंड में NTPC की चट्टी बरियातू कोल परियोजना के खनन से जुड़े दुष्प्रभावों के कारण आदिम जनजाति समुदाय के 2 सदस्यों, किरणी बिरहोर और बहादुर बिरहोर, की मौत के मामले ने तूल पकड़ लिया है। राष्ट्रीय मानवाधिकार आयोग ने इस पर संज्ञान लेते हुए उपायुक्त हजारीबाग को सम्मन जारी किया है।

आयोग ने उपायुक्त को 10 फरवरी को व्यक्तिगत रूप से उपस्थित होने का निर्देश दिया है। हालांकि, यदि इससे पहले चार बिंदुओं पर विस्तृत रिपोर्ट भेज दी जाती है, तो व्यक्तिगत पेशी से छूट मिल सकती है। यह मामला मंटू सोनी की शिकायत और पुलिस अधीक्षक हजारीबाग की रिपोर्ट पर आधारित है। आयोग ने उपायुक्त से पिछले साल नवंबर में 4 प्रमुख बिंदुओं पर रिपोर्ट मांगी थी, जो अब तक नहीं भेजी गईं। ये बिंदु हैं:

1. NTPC द्वारा बिरहोर टोला, पगार में खनन कार्य शुरू होने की तिथि।
2. खनन से क्षेत्र के निवासियों के स्वास्थ्य पर पड़े प्रतिकूल प्रभाव।
3. बिरहोर समुदाय का NTPC द्वारा निर्मित घरों में न बसने का कारण और उस स्थान की सुरक्षा।
4. खनन शुरू होने के बाद से अब तक हुई मौतों की संख्या और उनके कारण।

HPBL News

## झारखंड: इनकाउंटर में कुख्यात बदमाश हुआ ढेर, कर्मचारी की हत्या की लीथी जिम्मेदारी, बड़ी संख्या में हथियार भी हुआ बरामद

Jharkhand: Notorious criminal killed in encounter, held responsible for murder of employee, large number of weapons also recovered

<https://www.hpbl.co.in/notorious-criminal-killed-in-jharkhand-encounter-responsibility-for-murder-of-employee-held-large-number-of-weapons-also-recovered/>

ashritaJanuary 11, 2025

Jharkhand Crime News: झारखंड में पुलिस ने सोमवार को बड़ा एक्शन दिखाया। रामगढ़ और हजारीबाग पुलिस ने शनिवार को कुजू थाना क्षेत्र के मुरपा में इनकाउंटर में बदमाश आलोक तुरी उर्फ राहुल तुरी को ढेर कर दिया। वहीं एक बदमाश को गिरफ्तार किया गया है। आलोक ने 8 जनवरी को उरीमारी के पोतंगा गांव में सीसीएलकर्मी संतोष सिंह की हुई हत्या की जिम्मेदारी ली थी।

बदमाश आलोक तुरी पर 20-25 से अधिक मामले दर्ज हैं। पकड़े गए अपराधी के पास से एक झोला मोबाइल फोन जब्त किया गया है, अभी इसकी गिनती की जा रही है। रामगढ़ और हजारीबाग पुलिस को गुप्त सूचना मिली थी कि कुछ अपराधकर्मी किसी बड़ी घटना को अंजाम देने के लिए मांडू, कुज्जू हजारीबाग बॉर्डर चरही में जुटने वाले हैं।

इसके बाद दोनों जिलों की पुलिस की एक संयुक्त टीम बनाई गई और क्षेत्र में लगातार छापेमारी करना शुरू किया। मारे गए अपराधी और गिरफ्तार अपराधी के पास से पिस्तल और भारी संख्या में मोबाइल बरामद किया गया है। इनकाउंटर के बाद एनएचआरसी के नियमों का अनुपालन किया जा रहा है।

मजिस्ट्रेट मौजूद हैं और उनकी देखरेख में डेड बॉडी को घटनास्थल से पोस्टमार्टम हॉउस ले जाया जाएगा, जहां मेडिकल टीम मजिस्ट्रेट और वीडियोग्राफी कराते हुए पोस्टमार्टम करेगी। गुप्त सूचना मिली थी कि मोस्ट वांटेड कुख्यात अपराधी राहुल तुरी उर्फ आकाश तुरी अपने साथी के साथ मुरपा क्षेत्र में बाइक से किसी आपराधिक घटना को अंजाम देने के लिए पहुंचा हुआ है।

इसी सूचना पर पीछा करते हुए रामगढ़ एसपी पुलिस बल के साथ और हजारीबाग एसपी चरही थाना प्रभारी व पुलिस बल के साथ मुरपा के घने जंगल वाले क्षेत्र में पहुंचे। इसी दौरान राहुल तुरी उर्फ आलोक जी पहले तो भागने लगा और भागने के दौरान उसने पुलिस पर फायरिंग शुरू कर दी, जिसके बाद जान बचाने के लिए एसपी के साथ चरही थाना प्रभारी गौतम ने भी जवाबी फायरिंग की और इस फायरिंग में राहुल तुरी को गोली लगी और ढेर हो गया, वहीं उसका एक साथी पुलिस की गिरफ्त में आ गया, जबकि एक फरार हो गया।

आपको बता दें कि राहुल तुरी उर्फ आलोक जी इन दिनों रामगढ़ और हजारीबाग पुलिस के लिए सिरदर्द बना हुआ था। उसने रामगढ़, हजारीबाग और रांची जिले में अपना साम्राज्य बनाने के लिए कई घटना को अंजाम दिया था। साथ ही साथ कई निर्दोष की हत्या भी कर चुका है। बीते दिनों उरीमारी के सीसीएलकर्मी सह विस्थापित नेता की गोली मारकर हत्या कर दी और उसकी जिम्मेदारी भी ली थी।

ETV Bharat

## रामगढ़ और हजारीबाग पुलिस के चक्रव्यूह को नहीं तोड़ पाया अपराधी राहुल तुरी, एनकाउंटर में हुआ ढेर - CRIMINAL RAHUL TURI KILLED

झारखंड के रामगढ़ में पुलिस ने कुख्यात अपराधी राहुल तुरी को मार गिराया. ग्राउंड जीरो से रामगढ़ संवाददाता राजेश कुमार की रिपोर्ट.

<https://www.etvbharat.com/hi/!bharat/criminal-rahul-turi-killed-in-joint-operation-by-ramgarh-and-hazaribag-police-hindi-news-jhn25011104894>

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रामगढ़: जिले के कुजू थाना क्षेत्र के मुरपा में रामगढ़ और हजारीबाग पुलिस ने कुख्यात अपराधी राहुल तुरी का एनकाउंटर कर दिया. एक अपराधी को गिरफ्तार किया गया है, जबकि एक फरार हो गया. मारे गए अपराधी और गिरफ्तार अपराधी के पास से पिस्टल और भारी संख्या में मोबाइल बरामद किया गया है.

एनकाउंटर के बाद एनएचआरसी के नियमों का अनुपालन किया जा रहा है. मजिस्ट्रेट मौजूद हैं और उनकी देखरेख में डेड बॉडी को घटनास्थल से पोस्टमार्टम हॉउस ले जाया जाएगा, जहां मेडिकल टीम मजिस्ट्रेट और वीडियोग्राफी कराते हुए पोस्टमॉर्टम करेगी.

ग्राउंड जीरो से जानकारी देते संवाददाता राजेश कुमार (ईटीवी भारत)

जानकारी के अनुसार रामगढ़ एसपी और हजारीबाग एसपी को गुप्त सूचना मिली थी कि मोस्ट वांटेड कुख्यात अपराधी राहुल तुरी उर्फ आकाश तुरी अपने साथी के साथ मुरपा क्षेत्र में बाइक से किसी आपराधिक घटना को अंजाम देने के लिए पहुंचा हुआ है. इसी सूचना पर पीछा करते हुए रामगढ़ एसपी पुलिस बल के साथ और हजारीबाग एसपी चरही थाना प्रभारी व पुलिस बल के साथ मुरपा के घने जंगल वाले क्षेत्र में पहुंचे.

इसी दौरान राहुल तुरी उर्फ आलोक जी पहले तो भागने लगा और भागने के दौरान उसने पुलिस पर फायरिंग शुरू कर दी, जिसके बाद जान बचाने के लिए एसपी के साथ चरही थाना प्रभारी गौतम ने भी जवाबी फायरिंग की और इस फायरिंग में राहुल तुरी को गोली लगी और ढेर हो गया. उसका एक साथी पुलिस की गिरफ्त में आ गया, जबकि एक फरार हो गया.

राहुल तुरी उर्फ आलोक जी इन दिनों रामगढ़ और हजारीबाग पुलिस के लिए सिरदर्द बना हुआ था. उसने रामगढ़, हजारीबाग और रांची जिले में अपना साम्राज्य बनाने के लिए कई घटना को अंजाम दिया था. साथ ही साथ कई निर्दोष की हत्या भी कर चुका है. बीते दिनों उरीमारी के सीसीएलकर्मि सह विस्थापित नेता की गोली मारकर हत्या कर दी और उसकी जिम्मेवारी भी ली थी.

उसके बाद उसने कोयला क्षेत्र के कुछ जो इस घने जंगल में अपना डेरा जमाये रखा था. अलग-अलग मोबाइल और अलग-अलग नंबरों से ठेकेदारों और व्यवसायियों को धमकी देकर लेवी वसूलता था और उसकी बात नहीं मानने पर घटना को अंजाम देता था. मूल रूप से वह लातेहार का रहने वाला था. उस पर रामगढ़, हजारीबाग और रांची जिले के कई थानों में 20 से अधिक मामले दर्ज हैं.

रामगढ़ एसपी अजय कुमार ने घटनास्थल पर ईटीवी भारत के संवादाता राजेश कुमार से बातचीत करते हुए कहा कि मारा गया अपराधी काफी काफी खूंखार था. हजारीबाग और रामगढ़ पुलिस के संयुक्त अभियान में राहुल तुरी उर्फ आकाश जी एनकाउंटर में मारा गया. अपराधी राहुल तुरी उर्फ आकाश जी पर ढाई दर्जन से अधिक मामले दर्ज हैं वह अपने साथियों के साथ मिलकर गिरोह चलाता था.

हजारीबाग और रामगढ़ में व्यवसायियों, ठेकेदारों को धमकी देकर लेवी वसूलता था लेवी नहीं देने पर उसकी निर्मम हत्या करता था. आकाश तुरी ने दो दिन पहले उरीमारी थाना क्षेत्र के विस्थापित नेता सह सीसीएल कर्मी संतोष सिंह की गोली मारकर हत्या की थी. उसकी जिम्मेवारी भी ली थी.

इसके बाद से हजारीबाग पुलिस और रामगढ़ पुलिस लगातार टेक्निकल टीम की मदद से उसे तलाश रही थी. सूचना मिली कि जिले के कुजू क्षेत्र में मुरपा बस्ती के मांझी टोला बस्ती के पीछे घने जंगलों में कुछ अपराधी इकट्ठा हुए हैं. इसकी सूचना रामगढ़ और हजारीबाग पुलिस को मिली. इसके बाद दोनों जिला की पुलिस संयुक्त टीम बनाकर घटना स्थल पहुंची.

पुलिस को देख अपराधियों ने फायरिंग शुरू कर दी. रामगढ़ और हजारीबाग पुलिस की संयुक्त टीम ने अपनी जान की रक्षा करते हुए जवाबी फायरिंग शुरू की, जिसमें राहुल तुरी मारा गया, जबकि आकाश करमाली को धर दबोचा गया. वहीं एक अपराधी भागने में सफल रहा.

एसपी अजय कुमार ने बताया कि यह पुलिस की बहुत बड़ी सफलता है. उन्होंने युवा वर्ग से ऐसे अपराध में शामिल नहीं होने की अपील की है. उन्होंने कहा कि अपराध का अंजाम एनकाउंटर है, जिसके तहत पुलिस कार्रवाई कर रही है. उन्होंने कहा कि जो भी अपराधी है, वह झारखंड या रामगढ़ छोड़ दे वरना उसका यही हश्र होने वाला है. इन अपराधियों के पास से दो पिस्टल और एक झोला मोबाइल बरामद किया गया है, जो कि क्षेत्र में ठेकेदारों और व्यवसायियों को डराने धमकाने के लिए इस्तेमाल में अपराधी लाते थे.

Samachar Plus

## बिरहोर की मौत मामले में हजारीबाग डीसी नैसी सहाय को राष्ट्रीय मानवाधिकार आयोग ने जारी किया समन

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20 घंटे ago 01 mins

हजारीबाग जिले के केरेडारी प्रखंड स्थित एनटीपीसी चट्टी बरियातू कोल परियोजना में खनन के दुष्प्रभाव से आदिम जनजाति समुदाय के किरणी बिरहोर और बहादुर बिरहोर की मौत मामले में राष्ट्रीय मानवाधिकार आयोग ने उपायुक्त (Nancy Sahay) हजारीबाग को सम्मन जारी किया है। उपायुक्त (Nancy Sahay) को आयोग के सामने दस फरवरी को व्यक्तिगत तौर पर पेश होने को कहा गया है। साथ ही चार बिंदुओं पर स्पष्ट रिपोर्ट मांगी गयी है। अगर दस फरवरी से पहले पूर्व में मांगे गए चार बिंदुओं पर विस्तृत रिपोर्ट भेज दी जाती है तो व्यक्तिगत पेशी से उन्हें छूट मिल सकती है। वहीं उपायुक्त नैसी सहाय ने राष्ट्रीय मानवाधिकार आयोग के समन मिलने और इस पर उपयुक्त जवाब देने की बात कही है।

मंटू सोनी की शिकायत और पुलिस अधीक्षक हजारीबाग की रिपोर्ट के आधार पर राष्ट्रीय मानवाधिकार आयोग ने उपायुक्त हजारीबाग से पिछले साल नवंबर में चार बिंदुओं पर छह सप्ताह में विस्तृत रिपोर्ट मांगी थी। लेकिन आयोग को रिपोर्ट नहीं भेजने पर यह सम्मन जारी किया गया है।

इन सवालों पर रिपोर्ट मांगी गई थी रिपोर्ट

बिरहोर टोला, पगार में एनटीपीसी का खनन कार्य कब से चल रहा है।

बिरहोर टोला, पगार के निवासियों के स्वास्थ्य पर किस प्रकार के प्रतिकूल प्रभाव देखने को मिले हैं।

बिरहोर समुदाय किस कारण से एनटीपीसी द्वारा निर्मित घरों में स्थानांतरित होने का विकल्प नहीं चुन रहे हैं, क्या वह स्थान खनन के प्रदूषण से सुरक्षित है।

एनटीपीसी द्वारा खनन शुरू होने के बाद से कितने लोगों की मृत्यु हुई है और प्रत्येक व्यक्ति की मृत्यु का कारण क्या है।